

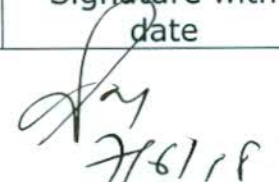
BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (Appeal) No. 525/KB/2018

Present: 1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri M. B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th June 2018, 10.30 A.M

Name of the Company		Mangaljyoti Infracon Pvt. Ltd. -Vs- ROC, WB.	
Under Section		252(3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	CA SHASHI AGARWAL	REPPICONS	 7/6/18

ORDER

Ld. Counsel for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to the concerned Income Tax Authorities with PAN Number for filing their detail paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to Income Tax Authorities and file affidavit of service within 7 days from today.

For return of notice and for hearing list it on 08/08/2018.

Urgent certified copy of the order be issued to the appellant,
if applied for, upon compliance of all requisite formalities.

Sd

(M.B. Gosavi)
Member (J)

Sd

(Jinan K.R.)
Member(J)